

Cases registered agaisnt official of Municipal Corporation of Delhi

1832. SHRTMATI JAYAPRADA NAHATA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the cases registered by the anti-corruption Branch of C.B.I, against the officials of Municipal Corporation of Delhi and Delhi Administration since 1st January, 1999 till 1st October, 2000;

(b) whether charge-sheets have since been filed in the Court against all officials and if not, the details of the remaining cases and by when these are likely to be filed; and

(c) the number of pending cases for investigation with C.B.I, for more than 2 years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) and (b) During the period under reference, the Central Bureau of Investigation registered 60 cases against officials of Municipal Corporation of Delhi and Delhi Administration. The present status of these cases is given below:—

(i) Cases pending trial	06
(ii) Cases closed after enquiry	01
(iii) Cases in which charge-sheet is being filed after completion of investigation	08
(iv) Cases under investigation/enquiry	45

(c) There are at present two cases pending investigation for more than two years.

Unauthorised Scooter Stands in VIP Area

1833.SHRI K. KALAVENKATA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that unauthorised scooter stand opposite External Affairs Hostel on Curzon Road, Delhi is causing nuisance to the people and V.I.Ps. in the area; and

(b) the steps proposed to be taken to ensure that the sensitive zone of Women's Hostel and MPs. residences remain peaceful and no nuisance is created by the auto drivers who use to drink in the stand throughout the day?